

Bill No. 217 of 2022

**THE CONSTITUTION (SCHEDULED TRIBES) ORDER
(SECOND AMENDMENT) BILL, 2022**

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BILL

further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Tamil Nadu.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Tribes) Order (Second Amendment) Act, 2022. Short title.

C.O. 22.S 5 **2.** In the Constitution (Scheduled Tribes) Order, 1950, in the Schedule, in Part XIV.— Amendment of Constitution (Scheduled Tribes) Order, 1950.
Tamil Nadu, after entry 36, the following entry shall be inserted, namely:—
"37. Narikoravan, Kurivikkaran."

STATEMENT OF OBJECTS AND REASONS

Scheduled Tribes have been defined in clause (25) of article 366 of the Constitution as such tribes or tribal communities or parts of or groups within such tribes or tribal communities as are deemed under article 342 to be Scheduled Tribes for the purposes of the Constitution.

2. Article 342 of the Constitution provides as under:—

"342. Scheduled Tribes.—(1) The President may with respect to any State or Union territory, and where it is a State, after consultation with the Governor thereof, by public notification, specify the tribes or tribal communities or parts of or groups within tribes or tribal communities which shall for the purposes of this Constitution be deemed to be Scheduled Tribes in relation to that State or Union territory, as the case may be.

(2) Parliament may by law include in or exclude from the list of Scheduled Tribes specified in a notification issued under clause (1) any tribe or tribal community or part of or group within any tribe or tribal community, but save as aforesaid a notification issued under the said clause shall not be varied by any subsequent notification."

3. In accordance with the said Constitutional provisions, the first list of Scheduled Tribes was notified in respect of various States and Union territories *vide* the Constitution (Scheduled Tribes) Order, 1950. Subsequently, the list of Scheduled Tribes in respect of the State of Tamil Nadu was amended *vide* the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002.

4. The Government of Tamil Nadu has requested to include Narikoravan along with Kurivikkaran communities in the list of Scheduled Tribes in respect of the State of Tamil Nadu. On the basis of the recommendation of the State of Tamil Nadu and after consultation with the Registrar General of India and the National Commission for Scheduled Tribes, it is proposed to amend Part XIV of the Schedule to the Constitution (Scheduled Tribes) Order, 1950.

5. Accordingly, the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022 proposes to insert entry "37. Narikoravan, Kurivikkaran" in Part XIV of the Schedule to the Constitution (Scheduled Tribes) Order, 1950 in respect of the State of Tamil Nadu.

6. The Bill seeks to achieve the aforesaid objects.

NEW DELHI;
The 17th November, 2022.

ARJUN MUNDA.

FINANCIAL MEMORANDUM

The Bill seeks to amend the Constitution (Scheduled Tribes) Order, 1950 for inclusion of entry "37. Narikoravan, Kurivikkaran" in Part XIV of the Schedule to the Constitution (Scheduled Tribes) Order, 1950 in respect of the State of Tamil Nadu. The amendment in the list of Scheduled Tribes in respect of the State of Tamil Nadu may entail additional expenditure on account of benefits to be provided to persons belonging to the said communities proposed in the Bill under the continuing schemes meant for the welfare of the Scheduled Tribes.

2. It is not possible to estimate the likely additional expenditure to be incurred on this account at this stage. However, the expenditure, if any, will be accommodated within the approved budgetary outlay of the Government.

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further to amend the Constitution (Scheduled Tribes) Order, 1950 to
modify the list of Scheduled Tribes in the State of Tamil Nadu.

(Shri Arjun Munda, Minister of Tribal Affairs)

MGIPMRND—1613LS—5-12-2022.